

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.224- IA/704(AHM)2023
ITEM No.225- IA/716(AHM)2023
ITEM No.226- IA/22(AHM)2021
in
CP(IB) 197 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Sanghvi Forging & Engineering Ltd

.....Respondent

Order delivered on: 24/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Raheel Patel, Adv. a.w Mr. Aalay Shah, Adv.

For GIDC

: Mr. Pavan Godiawala, Adv.

For the RP

: Mr. Jaimin Dave, Adv. a.w Ms. Hirwa Dave, Adv.
in IA 22 of 2021

For the Respondent

: Mr. Dheeraj Garg, Adv. for R-2 in 704 & 716 of 2023
Mr. Tarak Damani, Adv. a.w Mr. Aditya Joshi, Adv.
for R-1 in IA 704 of 2023, 716 of 2023

Mr. Dhaval Deshpande, Adv. for R-13 in IA 22 of 2021
Mayur Jugtawat a/w Adv. Nipun Singhvi for Respondent
no. 1-12 in IA 22 of 2021

ORDER

IA/704(AHM)2023 & IA/716(AHM)2023

Parties seek time to file written submissions.

IA/22(AHM)2021

Ld. Counsel for the applicant stated that they have complied with last order. Newly added respondents are directed to file reply within one-week.

List for further consideration on 11.09.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)